

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3109
ANSWERED ON:13.12.2011
PRIVATE INVESTMENT IN URBAN INFRASTRUCTURE
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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a). whether the Government is contemplating any legal and regulatory framework to allow private sectors investment in urban infrastructure during the 12th Five Year Plan with an aim to improving the living conditions in urban areas:
- (b). if so, the details thereof; and
- (c). the steps taken by the Government for a suitable legal and regulatory framework for such investment?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): The responsibility for creating and maintaining urban infrastructure lies with the State Governments. Accordingly, it is the responsibility of the States to create a legal and regulatory framework for facilitating private sector investment in the urban infrastructure sector.

(c): A concept paper on regulation of the Urban Water Supply and Sanitation Sector was developed by this Ministry and circulated to some of the States, expert organizations, etc.